

11

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

DATE OF DECISION: 31.1.1989.

R.A. No. 4/89.

Shri Zile Singh                   ...           Applicant.

Vs.

Union of India & Ors.           ...           Respondents.

R.A. No. 4/89 has been filed by the applicant Shri Zile Singh against the orders passed by this Tribunal in O.A. No.1374/88 on 8.11.1988 rejecting his application for regularisation of the quarter occupied by him as Inspector in the Delhi Police in favour of his son. The main point raised is that the Tribunal did not consider the Standing Order applicable to the applicant's on issued by the respondents in the year 1979 and that the Tribunal wrongly applied the Standing Order dated 21.5.1987 which was not applicable in the case of the applicant's son.

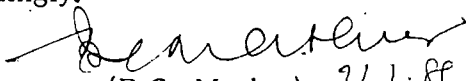
The case was fully examined at the time of hearing of the Original Application and one of the grounds for rejecting the application was related to the sharing of accommodation and drawing of H.R.A. by the applicant's son upto 30.9.1987. It was held that the Delhi Police Act and the Standing Orders issued by the Commissioner of Police would be applicable to all the police personnel in the Delhi Police and would also apply in this case.

I find that there has been no grave error of law in this case. Hon'ble Justice V.R. Krishna Iyer, J., as he then was, has observed in Chandra Kant Vs. Sheikh Habib reported in AIR 1975 SC 1500 as follows:-

"The review of a judgment is a serious step and reluctant resort to it is proper only where the glaring omission or patent mistake or like grave error has crept in earlier by judicial fallibility."

In view of the foregoing, I see no reason to admit the Review Application which is hereby rejected.

The applicant may be informed accordingly.

  
(B.C. Mathur) 31.1.89  
Vice-Chairman.